## Central Administrative Tribunal Principal Bench, New Delhi

CP No.387/2018 in OA No.1038/2018

New Delhi this the 17th day of August, 2018

## Hon'ble Mr. V.Ajay Kumar, Member (J) Hon'ble Ms Nita Chowdhury, Member (A)

Smt. Meena, D/o late Sh. Sita Ram, Age 39 years, R/o Vill. & PO Nai Basti, Ward No.15, Narwana, Distt.-Jind, Haryana

- Applicant

(By Advocate: Mr. U. Srivastava)

Versus

- 1. Sh. Vishwesh Choube, the General Manager, Northern Railway, Baroda House, New Delhi
- 2. Sh. RN Singh, the Divisional Railway Manager, Northern Railway, Estate Entry Road, New Delhi

-Respondents

(By Advocate: Mr. Shailendra Tiwary)

## **ORDER (ORAL)**

## Hon'ble Mr. V.Ajay Kumar, Member (J)

When this CP is taken up for hearing, learned counsel for the respondent produced an order dated 23.07.2018 which was passed in pursuance of the directions of this Tribunal in OA No. 1038/2018.

2. In the circumstances and in view of the substantial compliance of the order of this Tribunal, the CP is closed. Notices are discharged. However, applicant is at liberty to question the order now passed by the respondent, if he is still aggrieved, in accordance with law. No costs.

(Nita Chowdhury) Member (A) (V. Ajay Kumar) Member (J)

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